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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 80/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company:

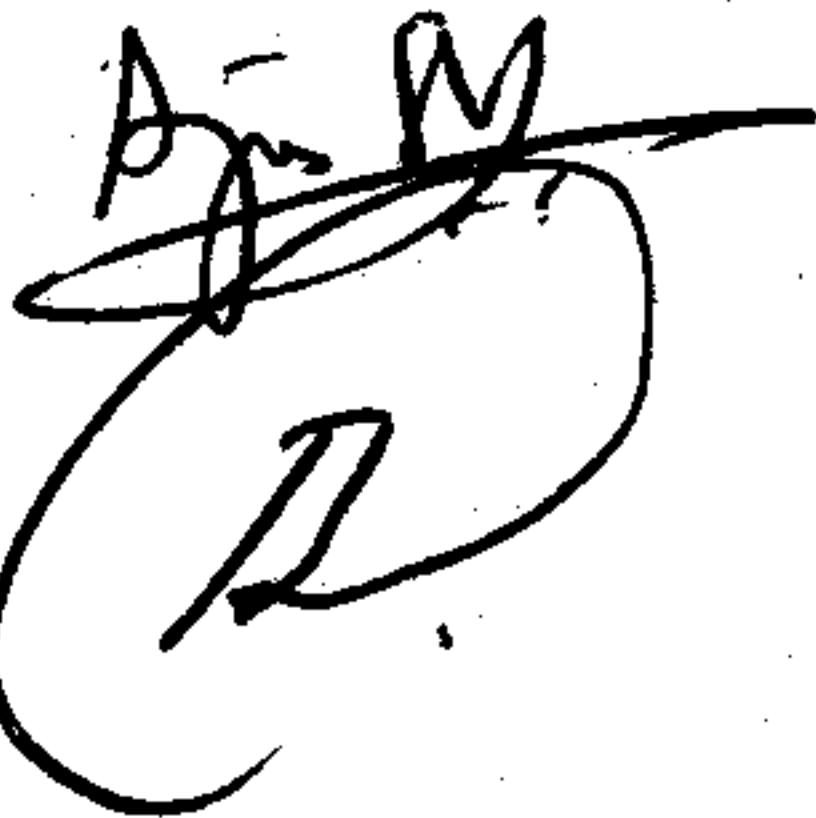
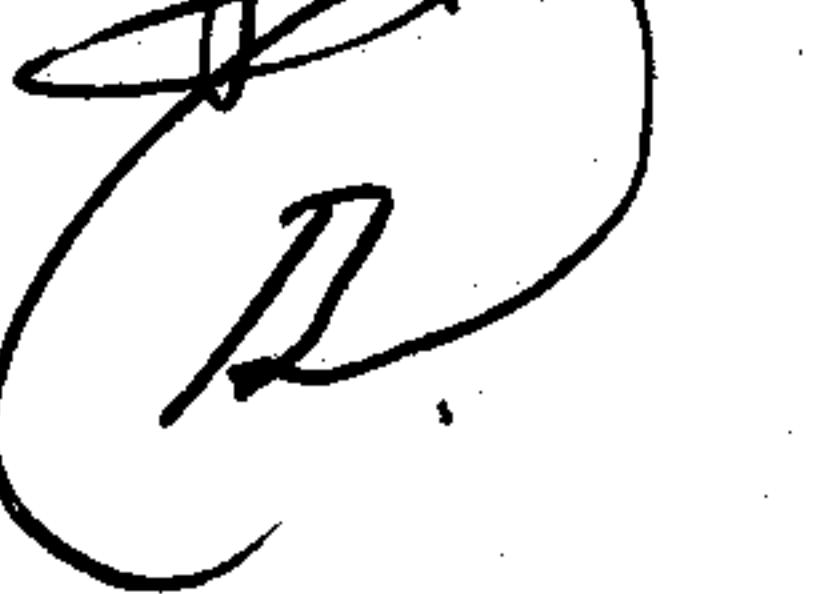
IDBI Bank Ltd.

V/s.

BCC Estate Pvt Ltd.

Section of the Companies Act:

**Section 7 of the Insolvency and Bankruptcy
Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Solicitor	Corporate Debts	
2.	Baiju Bhagat	Advocate	Financial Creditor	

ORDER

Learned Advocate Mr. Baiju Bhagat present for Applicant/ Financial Creditor.
Learned Advocate Mr. Arjun Sheth present for Respondent.

It is noticed that objections filed in CP(IB) 80/2017 from the contents that relate to CP(IB) 81/2017 and vice versa. Hence the objections filed in CP(IB) 80/2017 is treated as in CP(IB) 81/2017 and vice versa.

Affidavit of applicant filed with documents.

Heard arguments of both sides.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.